

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA-84 of 2014 in
Appeal No. 146 of 2012**

Dated : 11th April, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Chhattisgarh Mini Steel Plant Association ... Appellant(s)

Versus

**Chhattisgarh State Electricity Regulatory
Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Chinmoy Pradip Sharma
Mr. Sayan Ray
Mr. Sharad Sharma**

**Counsel for the Respondent(s): Ms. Swapna Seshadri for R.1
Mr. K. Gopal Chaudhury with
Mr. A. Bhatnagar for R.2**

ORDER

**IA-84 of 2014
*(Appl. for Restoration)***

- We have heard the learned counsel for the parties and also gone through the affidavit and also the additional affidavit filed by the learned counsel for the Applicant. We feel that the Appeal be restored. Accordingly, the Appeal is restored.

Post the matter for hearing on **02.07.2014**. In the meantime, the learned counsel for the Appellant is directed to file his comprehensive Written Submissions on or before 15.06.2014 after serving copy on the other side. Thereafter, the learned counsel for other parties are directed

to file their respective Written Submissions after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/js